

15.04 hrs.

Constitution (Amendment) Bill
(Amendment of Article 327, etc.)

[Translation]

SHRI BHOGENDRA JHA (Madhubani): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

[English]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

[Translation]

SHRI BHOGENDRA JHA: I introduce the Bill.

Electrotherapy System of Medicine (Recognition) Bill*

[Translation]

SHRI JAGANNATH SINGH (Sidhi): I beg to move:

"That leave be granted to introduce a Bill to provide for the recognition of electrotherapy system of medicine and for matters connected therewith or incidental thereto."

[English]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the recognition of electrotherapy system of medicine and for matters connected therewith or incidental thereto."

The motion was adopted.

[Translation]

SHRI JAGANNATH SINGH: I introduce the Bill.

15.05½ hrs.

Child Welfare Board Bill*

SHRI RAMASHRAY PRASAD SINGH (Jehanabad): I beg to move for leave to introduce a Bill to provide for free education to children and for matters connected therewith.

[English]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for free education to children and for matters connected therewith."

The motion was adopted.

[Translation]

SHRI RAMASHRAY PRASAD SINGH: I introduce the Bill.

15.06 hrs.

Employment Exchanges (Compulsory Notification of Vacancies) Amendment Bill*

(Amendment of sections 2 and 3)

[Translation]

SHRI SUDAM DATTATRYA DESHMUKH (Amravati): I beg to move for leave to introduce a Bill further to amend the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959.

[English]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959."